

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRTNCTPAL BENCH, NEW DELHI

C.P. 282/96.IN  
O.A.1964/96

New Delhi this the 18th Day of February, 1997.

Hon'ble Dr Jose P. Verghese, Vice Chairman (J)  
Hon'ble Mr S.P. Biswas, Member (A)

Shri Raj Kamal  
Assistant Director General  
of Foreign Trade,  
Ministry of Commerce,  
Udyog Bhawan, New Delhi. .... Applicant

(By Advocate : Shri S.C. Luthra)

VERSUS

UNION OF INDIA, THROUGH

1. Shri Tajinder Khanna,  
Secretary,  
Ministry of Commerce,  
Udyog Bhawan, New Delhi.
2. Shri S.B. Mahapatra,  
Director General of Foreign Trade,  
Ministry of Commerce,  
Udyog Bhawan,  
New Delhi .... Respondents

(By Advocate : None )

ORDER (ORAL)

(Hon'ble Dr Jose P. Verghese, Vice Chairman (J) )

The learned counsel for the petitioner submits  
that he has instructions from his client to withdraw the  
petition. He has already informed the opposite party and  
he may do so. The petition is disposed of as withdrawn.

  
(S.P. Biswas)  
Member (A)

  
(Dr Jose P. Verghese)  
Vice Chairman (J)

sss